

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Docket No. 86/TT/2012
(Now Petition No. 224/TT/2012)

Date: 1.10.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of transmission Tariff for assets associated with Gas Based Combined Cycle Power Project (GBCCPP) of ONGC Tripura Power Company Limited, New Delhi

Sir,

I am directed to refer to PGCIL's petition mentioned above, and to request you to furnish the following information on affidavit, with an advance copy to the respondents/beneficiaries, latest by 1.11.2012:-

1. Break up of cost approved by Board of Directors of PGCIL for Asset1, Asset 2 and Asset 3 as per original FR;
2. Status of actual commissioning (DOCO) of the asset 1;
3. Revised auditor certificate for the actual capital expenditure incurred and projected to be incurred upto anticipated/actual DOCO and from DOCO to 31.3.2013, 2013-14 along with separate cost of initial spares included in capitalized expenditure and all the revised tariff forms (This is required in view of the fact that PGCIL has capitalized IDC & IEDC even after commissioning of assets whereas it should be charged to P&L account. Further, auditor certificate submitted based on expenditure incurred upto 30.6.2012 instead of upto anticipated DOCO for all three assets covered in petition);
4. Basis for considering depreciation, interest on loan prior to commissioning of assets and its impact in tariff calculation as mentioned in Form-1. Also the revised Form-6, and Form-13A and Form-12 (since they are incomplete), and reasons for not claiming interest on working capital;

5. Basis of allocation of IDC to the assets covered in the instant petition along with calculation;
6. Whether any substation portion is covered in the capital cost of the assets;
7. The element wise capital expenditure incurred/to be incurred upto respective DOCO of assets and projected additional capitalization (since PGCIL has considered IT equipment, furniture to calculate weighted average rate of depreciation in Form-11 whereas cost of such elements are not shown separately in auditor certificate).

Yours faithfully,

(P. K. Sinha)
Asst. Chief (Legal)